

(3) A copy of the Post Office (Monthly Income Account) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 701 (E) in Gazette of India dated the 10th August, 1987 under sub-section (3) of section 15 of the Government Savings Bank Act, 1973. [Placed in Library. See No. LT-4631/87]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Bombay, for the the year 1986 along with Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export-Import Bank of India Act, 1981.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India, Bombay, for the year 1986. [Placed in Library. See No. LT-4632/87]

**Twenty fifth Report of the Deputy Commissioner for Linguistic Minorities of India for from July, 1984 to June, 1985, a statement *re* comments of Government on recommendations on Report and on Explanatory Note**

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): I beg to lay on the Table—

(1) A copy of the Twenty-Fifth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1984 to June, 1985.

(2) A statement (Hindi in English versions) showing the comments of the Government on the recommendations of the Twenty-Fifth Report of the Deputy Commissioner, for Linguistic Minorities for the period from July, 1984 to June, 1985.

(3) An Explanatory Note (Hindi and English versions) in regard to the above Report. [Placed in Library. See No. LT-4633/87]

12.58 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

#### Fortieth Report

SHRI M. THAMBI DURAI (Dharamapuri): I beg to present the Fortieth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.58 1/2 hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

[English]

#### Reports of Study Tours

SHRI RAM RATAN RAM (Hajipur): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

(i) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta, Visakhapatnam and Bhubaneswar during July 1987.

- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Bombay, Goa and Jaipur during July, 1987.

13.00 hrs.

[MR. DEPT. SPEAKER *in the Chair*]

Meanwhile, following discussion between the management and the workmen/unions and their respective Counsel, an agreement was signed on the 28th July, 1987 between the Advocates representing the workmen/unions and the management, respectively, setting out the terms and conditions of a settlement between them relating to compensation payable to the workmen on the closure of the Delhi Cloth Mills. Accordingly, a joint application was filed on behalf of the Delhi Cloth Mills and the workmen/unions concerned before the Delhi High Court for recording the settlement. By an order passed on 3.8.1987, the Delhi High Court has directed the Delhi Administration to review its order dated the 15th April, 1985 refusing the grant of permission for the closure of the Delhi Cloth Mills keeping in view the terms and conditions of the settlement set out in the joint application of the parties and in accordance with law. According to the Delhi Administration, a decision in the matter would be taken after bearing the parties concerned. The case will come up before the Delhi High Court again on 21.9.1987.

12.59 hrs.

**CALLING ATTENTION TO MATTER OF  
URGENT PUBLIC IMPORTANCE**

[*English*]

**Reported Attempt by Delhi Cloth Mills  
to Close down Its Textile Mill at Bara  
Hindu Rao, Delhi.**

SHRI SURESH KURUP (Kottayam): I call the attention of the Minister of Labour to the following matter of urgent public importance and request that he may make a statement thereon:

"Reported attempt by the management of Delhi Cloth Mills to close down its textile mill at Bara Hindu Rao, Delhi and the steps taken by the Government to avert the closure."

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): On 27.3.1985, the management of M/s. Delhi Cloth Mills, Delhi and submitted an application to the Delhi Administration seeking permission under Section 25(c) of the Industrial Disputes Act, 1947 to close the Delhi Cloth Mills with effect from the 1st July, 1985. On 15.4.1985, the Delhi Administration refused permission to the management, in public interest, to close down the Undertaking. The management, thereafter, filed a writ petition in the Delhi High Court praying that the Delhi Administration's order dated the 15th April, 1985 rejecting the Company's application for closure be quashed. The High Court passed an order restraining the management from acting on the notice of closure till further orders. The High Court has since heard the case and reserved its judgement.

SHRI SURESH KURUP: Respected Mr. Deputy Speaker, Sir, I call the attention of this House to the discussion on a Calling Attention Motion on the very same subject on 2nd May, 1985. At that time also this matter was initiated by me. Myself, late Shri Lalit Maken Comrade Basudeb Acharia and Shri Zainul Basher had participated in that debate. At that time, the then Labour Minister, late Shri Anjiah and also the then Works and Housing Minister, Shri Abdul Ghafoor gave a very categorical assurance that the management will not be allowed to close down the mill and the Government will take every step to avert the closure. Following the assurance given by both the Ministers, a committee was set up, which is known as R.L. Pradeep Committee, - Shri R.L. Pradeep was the Joint Secretary in the Works and Housing Ministry at that time - to inquire into the whole affair, especially the role of the DDA in this. About the Report of